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(AMENDED UPTO 27TH APRIL 2012)



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O.P. LODHI

*(As amended upto 10.07.2012)

HIMMARAKARUKRISHUSHWAUNIAN ACT - 1963

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ACT - 1963

MADHYA PRADESH ACT NO.-12 OF 1963



* THE JAWAHARLAL NEHRU KRISHI VISHWA VIDYALAYA ACT, 1963

[Received the assent of the Governor on the 16th May, 1963; assent first published in the "Madhya Pradesh Gazette", Extraordinary, on the 25th May, 1963.]

(AS AMENDED UPTO 28TH NOVEMBER, 2000)

An act to establish and incorporate a Vishwa Vidyalaya for Krishi Tatha Sambaddha Vigyan at Jabalpur to provide for education and prosecution of research in Agriculture and Allied Sciences, extension and other matters ancillary thereto.

Be it enacted by the Madhya Pradesh Legislature in the Fourteenth Year of the Republic of India as follows: -

CHAPTER – I PRELIMINARY

1.* (1) This act may be called the Jawaharlal Nehru Krishi Vishwa Short title Vidyalaya Act, 1963.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires, -

Definitions.

- (i) "Agriculture" means the basic and applied science of soil and water management, crop and livestock production and management and betterment of rural people;
- (ii) "College" means a college of the Vishwa Vidyalaya under the direct control and management of the Board and the Principal Executive Officer of the Vishwa Vidyalaya whether located at the headquarters campus or elsewhere;
- * Amended vide sections 2 and 3 of Madhya Pradesh Krishi Tatha Sambaddha Vigyan Vishwa Vidyalaya (Amendment) Act, 1964 (No.15 of 1964). Amendment Act published in M.P. Gazette (Extraordinary) dated 22-09-1964 at page 2970 vide Law Deptt. Notification No.-34871-382-XXI-A(Dr) dated 22-09-1964.

- (iii) "Extension" means all educational programmes undertaken for the purpose of ascertaining the problems of research in agriculture and allied sciences, disseminating the results of research and providing training for the purpose of such dissemination;
- (iv) "Hostel" means a unit of residence for students of the Vishwa Vidyalaya provided, maintained or recognised by it;
- (v) "Registered Graduate" means a graduate registered under the provisions of this Act;
- (vi) "Scheduled Castes" means the Scheduled Castes specified in relation to this State under Article 344 of the Constitution:
- (vii) "Scheduled Tribes" means the Scheduled Tribes specified in relation to this State under Article 342 of the Constitution:
- (viii) "Statutes and Regulations" means respectively the Statutes, and Regulations of the Vishwa Vidyalaya in force for the time being;
- (ix) "Student of the Vishwa Vidyalaya" means a person enrolled in the Vishwa Vidyalaya for taking a course of study for a degree, diploma or other academic distinction duly instituted;
- (x) "Teacher of the Vishwa Vidyalaya" means a person appointed or recognised by the Vishwa Vidyalaya for the purpose of imparting instructions and/or conducting and guiding research and/or extension programmes and includes a person who may be declared by the Statutes to be teacher;
- *(xi) "Vishwa Vidyalaya" means the Jawaharlal Nehru Krishi Vishwa Vidyalaya.

TO.P. LODHI

^{*} Amended vide Section 4 of Madhya Pradesh Krishi Tatha Sambaddha Vigyan Vishwa Vidyalaya (Amendment) Act, 1964 (No.15 of 1964)

CHAPTER - II THE VISHWA VIDYALAYA

3. The Chancellor and first Vice-Chancellor of the Vishwa Vidyalaya Incorporation. (1) and the first members of the Board and of the Academic Council of the Vishwa Vidyalaya and all persons who may hereafter become such officers or members are, so long as they continue to hold such office or membership, hereby constituted a body corporate by the name of the * Jawaharlal Nehru Krishi Vishwa Vidyalaya.

- (2) The Vishwa Vidyalaya shall have perpetual succession and a common seal, and shall sue and be sued by the said name.
- (3) The headquarters of the Vishwa Vidyalaya shall be located at Jabalpur.
- The Vishwa Vidyalaya shall, among others, have the following Objects of 4. purposes: -

Vidyalaya.

Vishwa

- making provision for the education in agriculture and other (a) allied sciences;
- (b) furthering the prosecution of research, particularly in agriculture and other allied sciences;
 - (c) undertaking field extension programmes; and
- (d) such other puposes related to the afofesaid with the object of improving the level of living of rural people as the State Government may, by notification, direct.
- 5. The Vishwa Vidyalaya shall have the following powers, namely:-

Powers of

Vishwa Vidyalaya.

- (1) To acquire and hold property both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property vesting in or acquired by it for the purposes of the Vishwa Vidyalaya;
- Amended vide section 5 of Madhya Pradesh Krishi Tatha Sambaddha Vigyan Vishwa Vidyalaya (Amendment) Act, 1964 (No.15 of 1964).

- (2) to cultivate and promote the study of, and to provide for instruction, teaching and training in-
 - *(a) agriculture, agricultural engineering, animal husbandry, rural industry and business, and other allied sciences; and
 - (b) such other branches of learning as the Vishwa Vidyalaya may deem fit;
- (3) to make provision for research and for the advancement and dissemination of knowledge in agriculture and allied sciences and to institute and manage Agricultural and Extension Service including rural youth programme;
- (4) to institute degrees, diplomas and other academic distinctions;
- (5) to maintain colleges, schools of studies and hostels in the manner prescribed in the Statutes;
- (6) to institute teaching research and extension posts required by the Vishwa Vidyalaya and to appoint persons to such posts;
- (7) to determine qualifications for and to recognise teachers as qualified to give instructions in a college or to carry out research and extension work in agriculture and allied sciences;
- (8) to provide such lectures and instructions for and to grant such diplomas to field workers and other persons, not being enrolled students of the Vishwa Vidyalaya as the Vishwa Vidyalaya may determine;

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(O.P. LODHI)

^{*} Amended vide section 6 of Madhya Pradesh Krishi Tatha Sambaddha Vigyan Vishwa Vidyalaya (Amendment) Act, 1964 (No.15 of 1964).

- (9) to organise laboratories, libraries, agricultural research stations, museums, agricultural farms, including breeding farms, poultry farms, fish farms and the like, agricultural workshops, and such other equipments as the Vishwa Vidyalaya may consider it necessary to organise, in field of agriculture and allied sciences;
- (10) to hold examinations, and to grant diplomas and confer degrees and other academic distinctions on persons, who have pursued a course of study under the Vishwa Vidyalaya
- (11) to confer degrees and /or other academic distinctions on persons who have carried on independent research under conditions prescribed in the Statutes;
- (12) to confer honorary degrees or other academic distinctions on approved persons, in the manner and under conditions prescribed in the Statutes;
- (13) to hold and manage trusts and endowments and to institute, and award fellowships (including traveling fellowships), scholarships, exhibitions, bursaries, medals and other rewards in accordance with conditions prescribed in the Statutes;
- (14) to arrange for inspection of college and other branches of the Vishwa Vidyalaya and to take measures to ensure that proper standards of instruction, teaching or training, research and extension are maintained;
- (15) to fix, demand and receive payment of such fees and other charges as may be prescribed by the Statutes;
- (16) to supervise and control the residence, conduct and discipline of students of the Vishwa Vidyalaya and to make arrangements for promoting their health development and general welfare;

(O.P. LODHI)

- (17) to create administrative, ministerial and other necessary posts and to make appointments thereto;
- (18) to institute and manage:-
 - (a) Information Bureau;
 - (b) Printing and Publication Department; and
 - (c) Employment Bureau;
- (19) to make provision:-
 - (a) for extra-mural teaching and research,
 - (b) for physical and military training;
 - (c) for sports and athletic activities;
- (20) to co-operate with other universities and authorities in such manner, to extent and for such purposes as the Vishwa Vidyalaya may determine;
- (21) to do all such other acts and things, whether incidental to the powers aforesaid or not as may be requisite in order to further the objects of the Vishwa Vidyalaya.
- * 6. (1) Save as otherwise provided in this Act, the powers conferred on <u>Territorial</u> the Vishwa Vidyalaya by or under this Act, shall extend to the <u>Jurisdiction</u>. whole of Madhya Pradesh.
 - (2) Notwithstanding anything contained in any other law for the time being in force, no educational institution situated within the *areas specified in Sub-section (1) and run by the Government imparting instructions in agriculture and other allied sciences for bachelors degree and/or above, shall be associated in any way with or be admitted to any privilege of any other University incorporated by law in India and any such privilege granted by any such other University to any educational institution within the State prior to the commencement of this Act, shall be deemed to be

O.P. LODHI

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^{*} Sub-section (1) of Section 6 amended vide Section 64 of the M.P.Act No.34 of 2000 viz, published in the M.P. Gazette (Extraordinary) dated 28-11-2000. This amendment Act came into force from the date of its commencement.

withdrawn on the commencement of this Act + and such institution shall stand affiliated to the Vishwa Vidyalaya till the date they are transferred to the Vishwa Vidyalaya under Section 55.

- (3) The research and extension work undertaken or conducted by or on behalf of the State Government in the field of agriculture and allied sciences within the *areas specified in Sub-section(1) shall be coordinated with and integrated into the activities of the Vishwa Vidyalaya,
 - (a) with effect from such date or dates as the State Government may, be notification, specify and different dates may be specified for co-ordination and integration, and
 - (b) in such manner and to such extent as may be determined by the State Government in consultation with the Board.
- **7. The Vishwa Vidyalaya shall have exclusive jurisdiction throughout the M.P. to provide for instruction, teaching and training in agriculture and allied sciences and notwithstanding anything contained in the law relating to incorporation of any other University in the State no University shall be competent to provide for instruction, teaching and training in agriculture and allied sciences.

Vishwa
Vidyalaya to
have exculsive
jurisdiction to
provide for
instruction,
teaching, etc.
in agriculture
and allied
Sciences.

8. Notwithstanding anything contained in this Act or Statutes and Regulations made thereunder, –

courses of students in colleges

(i) any student of a college situate within the State and affiliated to any other University; or

affiliated to other Univer-

sities in State.

Completion of

(ii) any other student who may immediately prior to the date of the coming into force of this Act was studying or was eligible.

* Added vide Section 2 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya (Amendment) Act,1965 (No.3 of 1965). Amendment Act published in M.P.Gazette (Extraordinary) dated 25.02.1965 vide Law Deptt. notification No.6843-XXI-A(Dr) dtd.25.02.1965

The amendment made vide Section 2 shall be deemed to have formed part of the principal Act from the date of its commencement vide Section 4 of the Amendment Act,1965(No.3 of 1965).

** Section 7 amended vide Section 64 of the M.P.Act No.34 of 2000 published in the M.P.Gazette (Extraordinary) dtd. 28.11.2000. This amendment Act came into force from the date of its commencement.

as the case may be, for any examination in agriculture and other allied sciences of such other University, shall be permitted to complete his course in preparation therefore, and the Vishwa Vidydlaya shall provide for such period not exceeding three years and in such manner as may be prescribed by the Statutes for the instruction, teaching, training and examination of such students in accordance with the course of studies of such other University.

- 9. It shall not be lawful for the Vishwa Vidyalaya to impose any test or <u>Vishwa</u> condition whatsoever relating to religion, caste, sex, place of birth or <u>Vidyala</u> other opinion in order to entitle any person:-
 - (a) to hold any office in the Vishwa Vidyalaya; or
 - (b) to be a member of any authority of the Vishwa Vidyalaya, or
 - (c) to be appointed or admitted as a teacher, or
 - (d) to be admitted to any degree, diploma or other academic distinctions or course of study or to qualify for any degree, diploma or other academic distinction, or
 - (e) to enjoy or exercise any privileges of the Vishwa Vidyalaya or benefication thereof:

Provided that the Vishwa Vidyalaya may subject to the previous sanction of the State Government, maintain any college or institution exclusively for women either for education, instruction or residence, or reserve for women or members of Scheduled Castes or Scheduled Tribes or of other classes and communities which are educationally backward, seats for the purposes of admission as students in any college or institution maintained or controlled by the Vishwa Vidyalaya:

Provided further that nothing in this section shall be deemed to require the Vishwa Vidyalaya to admit to any course of study students larger in number than, or with academic or other qualifications lower than those prescribed in the Statutes:

Vishwa
Vidyalaya
open to all
irrespective of
religion, caste,
sex, place of
birth or
opinion.

Provided also that nothing in this section shall be deemed to prevent the Vishwa Vidyalaya from exempting indigent persons belonging to the Scheduled Castes or Scheduled Tribes or to any other classes or communities which are socially and educationally backward from attending courses of study or from the fees levied in whole or in part for attending such courses.

Explanation: - A person shall, for the purposes of this proviso, be deemed to be an "indigent person" if the annual income of such person or his guardian (where such person is for his livelihood and education dependent upon such guardian) is less than such amount as may be specified by the State Government, by notification, in this behalf.

10. (1) All recognized teaching in connection with the Vishwa Vidyalaya courses shall be conducted by the teachers of the Vishwa Vidyalaya in accordance with such scheme as may be framed for each academic year by the Academic Council and shall include lecturing, tutorial classes, laboratory work, field work or other teaching conducted in accordance with the course of study prescribed by the Regulations.

Teaching in Vishwa Vidyalaya.

- (2) The authorities responsible for organizing such teaching and the maximum number of students that shall be admitted to a course shall be prescribed by the Statutes.
- (3) The courses and curricula shall be prescribed by the Regulations.
- 11.(1) The State Government shall have the right to cause an inspection to be made by such person as it may direct, of the Vishwa Vidyalaya generally and other matters particularly such as its buildings, laboratories, libraries, museums. Agricultural Research Stations and farms, workshop and equipment and of any college or hostel, maintained by the Vishwa Vidyalaya, of the teaching and other work conducted by the Vishwa Vidyalaya or any college or institution and of the conduct of examinations held by the Vishwa Vidyalaya and to cause an inquiry to be made of any matter connected with the Vishwa Vidyalaya:

Inspection of Vishwa Vidyalaya.

Provided that the State Government shall, in every case, give notice to the Vishwa Vidyalaya of its intention to cause an inspection or inquiry to be made, and the Vishwa Vidyalaya shall be entitled to be represented thereat.

*(2)	Such person shall report to the State Government the result of
	such inspection or enquiry, and the State Government shall
	communicate to the Board their views with reference to the
	results of such inspection or enquiry. The Board shall thereupon
	communicate its views to the Kuladhipati who may advice the
	Vishwa Vidyalaya upon and action to be taken, if any.

- *(3) (omitted).
- (4) Where the Board does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Board issue such directions as he may think fit, and the Board shall comply therewith.
- (5) The report of the inspection and of the directions issued by the Chancellor as a result of such inspection shall be laid on the table of the Legislative Assembly.
- * Sub-section (2) substituted and Sub-section (3) omitted vide Section 2 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985) published in the Madhya Pradesh Gazette (Extra-ordinary) on 31.08.1985. Amendment Act came into force on 01.09.1985.

O.P. LODHI 🕽

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CHAPTER - III OFFICERS OF THE VISHWA VIDYALAY

The following shall be the officers of the Vishwa Vidyalaya, namely:-12. Officers of

(1) the Chancellor, Vishwa

Vidyalaya.

- the Vice-Chancellor, (2)
- (3) the Comptroller,
- (4) the Registrar,
- the Deans of the Faculties, (5)
- the Dean of Student Welfare. (6)
- the Director of Research Services, (7)
- *(8) the Director of Extension Services
- *(8-a)the Director of Instructions
- *(8-b) the Director of Farms, and;
 - Such other officers in the service of the Vishwa Vidyalaya as may (9)be declared by the Statutes to be officers of the Vishwa Vidyalaya
- 13. The Governor of Madhya Pradesh shall be the Chancellor of the Vishwa Chancellor. Vidyalaya. He shall, by virtue of his office, be the Head of the Vishwa Vidyalaya and shall, when present, preside at any convocation of the Vishwa Vidyalaya.

14. (1) The Chancellor may-

Powers of, Chancellor.

- call for any papers for information relating to the affairs (a) of the Vishwa Vidyalaya; and
- (b) for reasons to be recorded, refer any matter except a matter falling under Section-41, for re-consideration to any officer or authority of the Vishwa Vidyalaya that has previously considered such matter.
- The Chancellor may be an order in writing, annual any (2) proceedings of any officer or authority of the Vishwa Vidyalaya which is not in conformity with this Act, the Statutes or the Regulation:

Provided that before making any such order he shall call upon the officer or authority concerned to show cause why such an order should not be made and if any cause is shown within the time specified by him in this behalf, he shall consider the same.

Contd:...12 ...

Substituted vide Section-3 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985). Amendment Act came into force on 01-09-1985.

- (3) Every proposal to confer an honorary degree shall be subject to the confirmation of the Chancellor.
- (4) The Chancellor shall exercise such powers as may be conferred on him by or under this Act.
- 15.(1) The Vice-Chancellor shall be appointed by the Chancellor from a panel of not less than three persons recommended by the committee constituted under sub-section (2):

<u>Vice-</u> <u>Chancellor.</u>

Provided that if the Chancellor does not approve of any of the persons so recommended or the person or persons approved by the Chancellor out of those recommended by such committee are not willing to acept the appointment, the Chancellor may call for fresh recommendations from such committee:

Provided further that the first Vice-Chancellor, Shall be directly appointed by the Chancellor.

- (2) The Chancellor shall appoint a committee consisting of the following persons, namely:-
 - (i) one person elected by the Board from amongst persons not employed by or on behalf of the Vishwa Vidyalaya or a college,
 - (ii) one person nominated by the Chancellor, and
 - (iii) one person nominated by the State Government,

The Chancellor shall appoint one of the three persons to be the Chairman of the Committee.

- (3) For constituting the Committee under sub-section (2), the Chancellor shall, before the expiry of the term of the Vice-Chancellor, call upon the Board and the State Government to choose their nominees and if any one of them or both fail to do so within one month of the receipt of the Chancellor's Communication in this regard, the Chancellor may nominate any one or two persons, as the case may be, not employed by or on behalf of the Vishwa Vidyalaya or college and the persons so nominated shall be deemed to be the persons elected or nominated by the Board or the State Government as the case may be.
- (4) The Committee shall submit the panel within six weeks from the date of its constitution or such further time not exceeding four weeks as may be extended by the Chancellor.

Contd :...13 ...

- (5) If the Committee fails to submit the panel within the period specified in sub-section (4), the Chancellor may appoint any person whom he deems fit to be the Vice-Chancellor,
- (6) The Vice-Chancellor shall hold office for a term of five years and shall be eligible for re-appointment:

Provided that the first Vice-Chancellor shall hold office for a term not exceeding five years as the Chancellor may determine:

Provided further that, notwithstanding the expiry of his term, he shall continue office until his successor is appointed and enters upon his office, but this period shall not exceed six months.

*(7) In the event of occurance of any vacancy in the office of kulpati by reason of his death, resignation or otherwise, a Dean of Faculty nominated by kuladhipati shall act as kulpati until the date on which a new kulpati, appointed under sub-section (1) to fill such vacancy enters upon his office:

Provided that the person so nominated shall not hold office for a period of more than six months.

- *(8) Where any temporary vacancy in the office of Kulpati occurs by reasons of leave, illness or other cause, Kuladhipati shall, as soon as possible, make such arrangements for carrying on the office of the Kulpati as he may think fit.
- *(9) Until the nomination has been made under sub-section (7) or arrangements have been made under sub-section (8), the Registrar and if no Registrar has been appointed or if there be vacancy in the office of Registrar for any reason whatsoever, such officer of the Vishwa Vidyalaya as Kuladhipati may direct, shall carry on the current duties of the Kulpati.
- *(10) All acts done by the person appointed under sub-section (8) or by the Registrar under sub-section (9) or by the officer directed by the Kuladhipati under the said sub-section to carry on the current duties of the Kulpati shall be deemed to be acts done by the Kulpati.

sub-sections (7), (8), (9) and (10) substituted vide Section 2 of the JNKVV (Sanshodhan) Adhiniyam, 1979 (No.17 of 1979). Received the assent of the Governor on 29-05-1979; assent first published in the Madhya Pradesh Gazette (Extra-ordinary) on 05.06.1979.

(O.P. LODH) (Contd :....14 ...)

16. The emoluments and conditions of service of the Vice-Chancellor shall be such as may be prescribed by Statutes but shall not be varied to his disadvantage after his appointment.

Emoluments and conditions of service of Vice-Chancellor.

17. (1) The Vice-Chancellor shall be the principal executive and academic of the Vishwa Vidyalaya, and shall, in the absence of the Chancellor preside at any Convocation of the Vishwa Vidyalaya. He shall be an ex-officio member and Chairman of the Board and of the Academic Council and Chairman of such other authorities of the Vishwa Vidyalaya of which he is a member. He shall be entitled to be present and to speak at any meeting of any authority or other body of the Vishwa Vidyalaya but shall not be entitled to vote thereat unless he is member of the authority or body concerned.

Powers and duties of Vice-Chancellor.

- (2) It shall be the duty of the Vice-Chancellor to ensure that this Act, the Statutes and the Regulations are faithfully observed and he shall have all powers necessary for this purpose.
- (3) The Vice-Chancellor shall have power to convene meetings of the Board and the Academic Council.
- (4) If any emergency which in the opinion of the Vice-Chancellor requires that immediate action should be taken, the Vice-Chancellor shall take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer, authority or body as would have in the ordinary course dealt with the matter:

Provided that the action taken by the Vice-Chancellor shall not commit the Vishwa Vidyalaya to any recurring expenditure for a period of more than three months.

- (5) When action taken by the Vice-Chancellor under sub-section (4) affects any person in the service of the Vishwa Vidyalaya, such person shall be entitled to prefer an appeal to the Board through the officer, authority or body mentioned in the said sub-section within thirty days from the date on which such action is communicated to him.
- (6) The action taken by the Vice-Chancellor shall be deemed to be the action taken by the appropriate authority until it is set aside by such officer, authority or body after considering the report made by the Vice-Chancellor under sub-section (4) or is modified or set aside by the Board under sub-section (5).

(Contd:...15 ...)

- (7) The Vice-Chancellor shall exercise general control over the affairs of the Vishwa Vidyalaya and shall give effect of the decisions of the authorities of the Vishwa Vidyalaya.
- (8) The Vice-Chancellor shall exercise such other powers as may be prescribed by the Statutes and Regulations.
- *(18). (1) If at any time upon representation made or otherwise and after making such enquiries as may be deemed necessary, it appears to the Kuladhipati that the Kulpati –

Removal of Kulpati

- (i) has made default in performing any duty imposed on him by or under this Act; or
- (ii) has acted in a manner prejudicial to the interest of the Vishwa Vidyalaya; or
- (iii) is incapable of managing the affairs of the Vishwa Vidyalaya, the Kuladhipati may, notwithstanding the fact that the term of office of the Kulpati has not expired, by an order in writing stating the reasons therein, requires the Kulpati to relinquish his office as from such date as may be specified in the order.
- (2) No order under sub-section (1) shall be passed unless the particulars of the grounds on which such action is proposed to be taken are communicated to the Kulpati he is given a reasonable opportunity of showing cause against the proposed order.
- (3) As from the date specified in the order under sub-section (1) the Kulpati shall be deemed to have relinquished office and the office of the Kulpati shall fall vacant.
- 19. (1) The Comptroller shall be a whole time salaried officer of the Comptroller Vishwa Vidyalaya. He shall be appointed by the Kulpati in accordance with the statutes to be made in this behalf and his emoluments and conditions of service shall be such as may be prescribed by the Statutes.
- * Section 18 substituted vide Section 4 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985).
- ** Sub-section (1) to Section 19 substituted vide Section 5 of the JNKVV (Amendment) Act,1985 (No.19 of 1985).

Amendment Act came into force on 1.9.1985.

Contd:...16...

J.N.K.V.V.

*(2) Where any vacancy in the office of the Comptroller occurs by reason of leave, illness or any other cause, the Kulpati shall make arrangements as he deems fit, to carry on the current duties of the Comptroller.

(3) The Comptroller shall -

- exercise general supervision over the funds of the Vishwa (a) Vidyalaya and shall advise the Board in regard to its financial policy;
- subject to the control of the Board, manage the property (b) and investment of the Vishwa Vidyalaya;
- be responsible for seeing that all moneys are expended (c) on the purpose for which they are granted or allotted and no expenditure not authorized in the budget, is incurred by the Vishwa Vidyalaya;
- exercise such other powers as may be conferred on him (d) by the Statutes.
- **20. The Registrar shall be whole-time salaried officer and shall act as the Registrar. Secretary of the Court, the Board and of the Academic Council. He shall exercise such powers and perform such duties as may be conferred or imposed on him by the Statutes and the Regulations. He shall be an officer not below the rank of Additional Director of Directorate of Farmer Welfare and Agriculture Development" shall be substituted.

The Dean of the Student Welfare shall be a whole time salaried 21. (1) officer of the Vishwa Vidyalaya and shall be appointed by the Vice-Chancellor with the prior approval of the Board in accordance with the Statutes. His emoluments and conditions of service shall be such as may be prescribed by the Statutes.

Dean of Student Welfare.

- **(2)** The Dean of the Student Welfare shall exercise such powers and perform such duties as may be conferred or imposed on him by the Statutes.
- Sub-section (2) of Section 19 substituted vide Section 5 of the JNKVV(Amendment) Act, 1985.
- Section 20 amended vide Section 2 of JNKVV (Amendment) Act, 2012 (No.19 of 2012). Amendment Act, 2012 came into force on 27.04.2012.

22. *(1)	There shall be a Director of Research Services, a Director of
	Extension Services, a Director of Instructions and a Director
	of Farms who shall be whole-time salaried officers of the
	Vishwa Vidyalaya and appointed by the Kulpati with the prior
	approval of the Board in accordance with the Statutes made in
	this behalf.

Director of

Research Services.

Director of Extension

Services,

(2) The emoluments and conditions of service of the officers appointed under Sub-section (1) shall be such as may be prescribed by the Statutes.

Director of Instructions

and Director of Farms.

- **(3) The Director of Research Services, the Director of Extension Services, the director of Instructions and the Director of Farms shall exercise such powers and perform such duties as may be conferred or imposed on them by the Statutes.
- 23. The appointment of other officers of the Vishwa Vidyalaya referred to in Section 12 shall be made in such manner and the conditions of their service and their powers and duties shall be such as may be prescribed by the Statutes and Regulations.

Other Officers.

CHAPTER – IV AUTHORITIES OF THE VISHWA VIDYALAYA

24. The following shall be the authorities of the Vishwa Vidyalaya: -

Authorities of

***(i)

J.N.K.V.V.

the Court,

***(i-a)

the Board

<u>Vidyalaya</u>.

Vishwa

- (ii) the Academic Council
- (iii) the Faculties, and
- (iv) such other authorities as may be declared by the Statutes to be the authorities of the Vishwa Vidyalaya.
- * Marginal heading and Sub-section (1) of Section 22 substituted vide Section 7 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985).
- ** Sub Section (3) substituted by Section 7 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985).
- *** Substituted vide Section 8 of the JNKVV (amendment) Act, 1985 (No.19 of 1985).

 Amendment Act came into force on 01-09-1985.

*24-A(1) The Court shall consist of the following persons, namely:-

Constitution of Court.

GROUP - A

- (1) The Kuladhipati;
- (2) The Kulpati;
- (3) The Registrar ex-officio Secretary;
- (4) The Comptroller;
- (5) Dean of the Faculties;
- (6) The Dean of Student Welfare;
- (7) The Director of Research Services;
- (8) The Director of Extension Services;
- (9) The Director of Instructions:
- (10) Three teachers of the Vishwa Vidyalaya who are members of the Academic Council under clause (v) of sub-section (1) of Section 28;
- (11) Secretary to Government, Madhya Pradesh-
 - (i) Agriculture Department;
 - (ii) Finance Department;
 - (iii) Education Department;
 - (iv) Harijan and Tribal Welfare Department

or nominees of such Secretary of each of the Department aforesaid not below the rank of Deputy Secretary;

- (12) Director of -
 - (i) Agriculture
 - (ii) Veterinary Services;
 - (iii) Fisheries;
- (13) The Conservator-in-Chief, Forest, Madhya Pradesh;
- (14) The Engineer-in-Chief, Irrigation, Madhya Pradesh:
- (15) The Managing Director -
 - (i) Madhya Pradesh Dugdh Mahasangh (Sahakari) Maryadit;
 - (ii) Madhya Pradesh Rajya Beej Evam Farm Vikas Nigam;
 - (iii) Madhya Pradesh State Land Development Corporation;
- (16) Director of the Institutes run by the Indian Council of Agricultural Research in the State.
- New Section 24-A inserted vide Section 9 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985). Amendment Act came into force on 01-09-1985.

GROUP -B

- (17) two teachers of the Vishwa Vidyalaya from the Faculty of Agriculture to be elected by the teachers in the Faculty from amongst themselves in the manner prescribed by the Statutes;
- (18) one teacher or the Vishwa Vidyalaya each from the Faculty of Veterinary Science & Animal Husbandry and Faculty of Agricultural Engineering to be elected by the teachers in the respective Faculties from amongst themselves in the manner prescribed by the Statutes;
- (19) two students from the Faculty of Agriculture to be elected from amongst the office bearers of students unions of the affiliated colleges of Agriculture in the manner prescribed;
- (20) one student from the Faculty of Veterinary Science and Animal Husbandry to be elected from amongst the office bearers of students unions of the affiliated colleges of Veterinary Science & Animal Husbandry in the manner prescribed;
- one student from the Faculty of Agricultural Engineering to be elected from amongst the office bearers of students union of the college of Agricultural Engineering;
- (22) two graduates of Agriculture not enrolled as students in any of colleges for the time being to be elected by the registered graduates of Agriculture of the Vishwa Vidyalaya from amongst themselves in the manner prescribed by single transferable vote;
- one graduate of Veterinary Science & Animal Husbandry not enrolled as a student in any of the college for the time being to be elected by the registered graduates of Veterinary Science & Animal Husbandry of the Vishwa Vidyalaya from amongst themselves in the manner prescribed by single transferable vote;
- one graduate of Agricultural Engineering not enrolled as student in any of the Colleges for the time being to be elected by the registered graduates of Agricultural Engineering of the Vishwa Vidyalaya from amongst themselves in the manner prescribed by single transferable vote;
- (25) one teacher and one student having interest in Dairy Technology to be nominated by the State Government.

GROUP - C

- (26) five members of the state legislative assembly of whom atleast one shall be from amongst the members elected on a reserved seat for Scheduled Castes and Scheduled Tribes, to be elected by the State Legislative Assembly;
- (27) one krishi pandit to be nominated by the State Government;
- (28) one industrialist having interest in agriculture Machinery, to be nominated by the State Government.;
- (29) one industrialist having interest in agricultural processing industries to be nominated by the State Government.

GROUP - D

Such members of the Board who are not members under any of the fore-going items.

(2) The Kuladhipati shall be the ex-officio Chairman of the Court and in the absence of Kuladhipati the Kulpati shall be the Chairman of the Court.

Explanation:-

- (i) No person shall be eligible to become member of the Court under more than one item.
- (ii) No salaried employee of the Vishwa Vidyalaya or any college within the State shall be eligible to be a member under items (21),(22)(23)(25)(26) and (27).
- (iii) The term of office of the member elected under item (19) to (21) of group-B shall be one year.
- (iv) The term of office of members under items of Group-B other than the members referred to under item (iii) above and all members under Group-C shall be co-terminus with the term of the Court which shall be three years.

*24-B.(1) The Court shall meet atleast once in a calender year and at such Meeting of the intervals as may be prescribed by the Statutes.

(2) Twenty members of the Court shall form a quorm.

Meeting of the Court and quorum thereat.

(3) The members of the Court shall receive such travelling and daily allowance as may be prescribed by Statutes.

*24-C. Subject to the provisions of this Act, the Court shall exercise the following powers and perform the following duties, namely:-

Powers and duties of the Court.

- (i) to act as an advisory body in all matters relating to the Vishwa Vidyalaya;
- (ii) to review, from time to time, the broad policies and programmes of the Vishwa Vidyalaya and to suggest measures for the improvement and development of the Vishwa Vidyalaya;
- (iii) to consider and pass resolution on the annual report, the annual accounts and audit report thereon, if any;
- (iv) to consider and pass resolutions on the annual financial estimates of the Vishwa Vidyalaya;
- (v) to confer degrees, diplomas and other academic distinctions on the recommendation of the Board;
- (vi) to confer on the recommendation of the Board honorary degrees and other academic distinctions;
- (vii) to review the acts of the other authorities of the Vishwa Vidyalaya save where such authorities have acted in accordance with the powers conferred upon them by this Act, the Statutes and the Ordinance;
- (viii) to exercise such other powers and perform such other duties as may be conferred or imposed upon it by this Act and the Statutes.

O.P. LODHI]

New Sections 24-B and 24-C inserted vide Section 9 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985). Amendment Act came into force on 1.9.1985.

*25.(1) The Board shall consist of the following persons, namely:-

EX- OFFICIO MEMBERS

- (i) the kulpati ... Chairman;
- (ii) the Secretary to Government, Madhya Pradesh -
 - (a) Agriculture Department;
 - (b) Finance Department;

MEMBERS NOMINATED BY THE KULADHIPATI

- (iii) two eminent agriculturist with background of agricultural research or education;
- (iv) two progressive farmers from the State;
- (v) one outstanding woman social worker having background of rural advancement:
- (vi) one eminent veterinary or Animal Husbandry scientist with experience of and interest in Veterinary or Animal Husbandry research or education;

MEMBERS NOMINATED BY THE STATE GOVERNMENT

- (vii) a distinguished industrialist or manfacturer having special knowledge in agricultural development;
- (viii) one eminent engineer preferably with agricultural engineering background;

MEMBERS ELECTED BY THE STATE LEGISLATIVE ASSEMBLY

(ix) three members from amongst members of the State Legislative Assembly to be elected by the State Legislative Assembly;

OTHER MEMBER

- (x) one representative of Indian Council of Agricultural Research to be nominated by the Director of that Council
- (2) The Registrar shall be the non-member Secretary of the Board.

Section 25 substituted vide Section 10 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985). Amendment Act came into force on 1.9.1985.

The term of office of members of the Board other than ex-officio (3) members shall be three years;

> Provided that the member of the Board elected under item (ix) of sub-section (1) shall cease to hold office as such member if he ceases to be a member of the Legislative Assembly.

- No act or proceeding of the Board shall be invalid merely on the (4) ground of existence of any vacancy in, or defect in the constitution of the Board.
- (5) The members of the Board shall receive such travelling and daily allowance as may be prescribed by Statutes.
- The Board shall meet as often as may be considered necessary Meeting of 26. (1) on such dates as may be fixed by the Vice-Chancellor;

Board.

Provided that a period of three months shall, as far as may be, not intervene between the last sitting of the Board and the date fixed for its first sitting in the next meeting.

- (2) A meeting of the Board fixed by the Vice-Chancellor under subsection (1) shall not be cancelled or postponed by the Vice-Chancellor, but the Chancellor may, for sufficient cause, postpone the meeting to any date not later than fifteen days from the date originally fixed by the Vice-Chancellor.
- *(3) The Kulpati shall upon a requisition, in writing, signed by not less than five members of the Board, convene a special meeting of the Board within twenty one days of the receipt of such requisition.
- (4) When a date has been fixed for the meeting of the Board by the Vice-Chancellor under sub-section (1) or sub-section (3), the Registrar shall give ten clear days' notice, in writing, to the members of the Board of such a meeting.
- *(5) The quorum for every meting of the Board shall be six.

Sub-section (3) and (5) amended vide Section 11 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985). Amendment Act came into force on 1.9.1985.

O.P. LODHI

*27. The Board shall be Executive Authority of the Vishwa Vidyalaya and shall, subject to such conditions as may be prescribed by or under the provisions of this Act and the Statutes, exercise, the following powers and perform the following duties, namely:-

Powers and duties of the Board.

- (i) to approve and sanction the budget of the Vishwa Vidyalaya;
- (ii) to consider the annual accounts and the annual financial estimates placed before it by the kulpati and pass them with such modifications as it may deem fit;
- (iii) to lay before the State Government annually a full statement of the financial requirement of all branches of the Vishwa Vidyalaya;
- (iv) to make provision for instruction, teaching and training in such branches of learning and courses of study, as it may think fit, for research and for the advancement and dissemination of knowledge;
- (v) to provide for the establishment and maintenance of colleges, departments, hostels and institutions of research, and specialized studies and to manage them:
- (vi) to organsise and make provision, for laboratories, libraries, agricultural research stations ,museums, agricultural farms including breeding farms, poultry farms, fish farms and the like, agricultural workshops and such other equipments as the Vishwa Vidyalaya may consider it necessary to organise and provide for in the field of agriculture and allied science;
- (vii) to institute Agricultural Rural life Research and Extension Service;
 - (viii) to make provision for
 - (a) (i) extra-mural teaching and research; and
 - (ii) Vishwa Vidyalaya extension activities.
 - (b) Physical and military training;
 - (c) sports and athletic activities; and
 - (d) students union and their welfare;

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Section 27 substituted vide Section 12 of the JNKVV(Amendment) Acd,1985 (No.19 of 1985). Amendment Act came into force on 1.9.1985.

- (ix) to make provision for the control of admission, conduct and discipline of the students of the Vishwa Vidyalaya and to make arrangements for promoting their health and general welfare;
- (x) to institute and confer degree, diplomas and other academic distinctions;
- (xi) to recommend to the Court the conferment of honorary degrees and other academic distinction in the manner prescribed by Statutes;
- (xii) to provide for the institution, maintenance and award of fellowships, scholarships, studentships, exhibitions and medals;
- (xiii) to approve the schedule of fees and other charges as may be prescribed by the Statutes upon recommendation of the kulpati.
- (xiv) to make, amend or repeal Statutes;
- (xv) to consider and cancel, modify or refer back, Regulations;
- (xvi) to determine the form of, provide for the custody and regulate the use of the common seal of the Vishwa Vidyalaya;
- (xvii) to hold, control and administer the property and funds of the Vishwa Vidyalaya;
- (xviii) to transfer any movable or immovable property on behalf of the Vishwa Vidyalaya subject to the provisions of the Act and the Statutes;
- (xix) to accept on behalf of the Vishwa Vidyalaya trusts, bequests, donations and transfers of movable and immovable property to the Vishwa Vidyalaya;
- (xx) to enter into, very, carry out and cancel contracts on behalf of the vishwa Vidyalaya in the exercise to it by this Act and the Statutes;

- (xxi) to make provisions for buildings, premises, furniture, apparatus, books and other means needed for carrying on the work of the Vishwa Vidyalaya.;
- (xxii) save as otherwise provided by this Act, or the Statutes, to approve the appointments of officers, (other than the Kuladhipati and the Kulpati) teachers and other servants of the Vishwa Vidyalaya, to define their duties and conditions of their service and to provide for the filling of temporary vacancies in their posts;
- (xxiii) to institute-
- (a) a printing and publication Department;
- (b) an Information Bureau; and
- (c) an Employment Bureau;
- (xxiv) to approve such teaching posts as may be proposed by the Academic Council;
- (xxv) to abolish or suspend, after report from the Academic Council thereon any teaching post in the Vishwa Vidyalaya;
- (xxvi) to lay down scales of salaries and conditions of the employment of member of the staff in the various branches of the Vishwa Vidyalaya and to ensure the observance of the same;
- (xxvii) to delegate by Regulation any of its powers to the kulpati, the Registrar or such other officer of Vishwa Vidyalaya or a Committee appointed by it as it may deem fit;
- (xxviii) to exercise such other powers and perform such other duties not inconsistent with the provisions of this Act or Statutes as may be necessary for carrying out the purposes of this Act.

O.P. LODHI

- 28. (1)The Academic Council shall be in charge of the academic affairs Academic of the Vishwa Vidyalaya and shall consist of the following Council. members, namely:-
 - (i) the Vice-Chancellor;
 - (ii) the Director of Research Services:
 - (iii) the Director of Extension Services:
 - (iv) Dean of Faculties:
 - (v) three teachers of the Vishwa Vidyalaya to be elected from amongst themselves in the manner prescribed by Statutes;
 - two persons, not being employees of the Vishwa Vidyalaya (W) co-opted by the Academic Council for their special knowledge in subject recognised by the Vishwa Vidvalaya.
 - (2) Not less than half the number of members of the Academic Council for time being shall form a quorum:

Provided that the quorum shall not any time be less than four.

- (3) The Academic Council shall have power to co-opt as members two persons having special knowledge or experience in the subject-matter of any particular business which may come before the Council for consideration. The members so co-opted shall have all the rights of the members of the Council in regard to the transaction of the business in relation to which they may be co-opted.
- (4) All members of the Academic Council other than ex-officio members and members referred to in sub-section(3) shall hold office for a term of three years.
- 29. The Academic Council:-

for obtaining degrees;

Powers and

(a) shall, subject to the provisions of this Act and the Statutes, generally regulate and have the control of, and be responsible Academic for, the maintenance of standard of teaching, research and Council. examination of the Vishwa Vidyalaya and for the requirements

duties of

- (b) shall advise the Board and other authorities of the Vishwa Vidyalaya on all academic matters:
- shall exercise such other powers and perform such other duties (c) as may be conferred or imposed upon it by or under this Act.

30. (1) The Vishwa Vidyalaya shall have such Faculties as may be <u>Faculties</u>. prescribed by the Statutes.

- (2) Each Faculty shall consist of such members and shall have such powers and perform such duties as may be prescribed by the Statutes.
- (3) There shall be a Dean for each Faculty who shall be appointed by the Chancellor in such manner and for such period as may be prescribed by the Statutes.
- 31. (1) Each Faculty shall comprise of such Departments of Study as <u>Department of</u> may be prescribed by the Statutes. <u>Studies</u>.
 - (2) There shall be a Head of the Department for each Department of Study.
 - (3) The Vice-Chancellor shall nominate one of the professors as Head of the Department and if there is no professor, the Dean of the Faculty shall act as the Head of such Department until a duly qualified person is available.
 - (4) The terms and conditions of appointment, duties and functions of the Head of the Department shall be prescribed by the Statutes.
- 32. The constitution, powers and duties of such other authorities may be declared by the Statutes to be the authorities of the Vishwa Vidyalaya shall be provided for in the manner prescribed by the Statutes.

Other Authorities of Vishwa
Vidyalaya.

33. (1) The Vishwa Vidyalaya shall establish and/or maintain a Central or State Agricultural Research Station with appropriate regional and other sub-stations for conducting research, both fundamental and applied, in all faculties within its territorial jurisdiction.

Agricultural
Research
Station and
Agricultural

(2) The Vishwa Vidyalaya shall also establish an Agricultural Rural Life and Extension Service which shall, subject to the provisions of this Act and the Statutes, make available useful information to the farmers and house wives to help them, solve their problems and take all necessary measures for developing in young people interest in agriculture and rural life.

Rural Life and
Extension
Service.

CHAPTER -V VISHWA VIDYALAYA FUND ETC.

The Vishwa Vidyalaya shall establish a fund to be called the Vishwa Vishwa 34. (1) Vidyalaya Fund.

Vidyalaya

Fund.

- The following shall form part of or be paid into, the Vishwa (2) Vidyalaya Fund:
 - any loan, contribution or grant by Central or State (a) Government or any body corporate;
 - the income of the Vishwa Vidyalaya from all sources (b) including income from fees and charges;
 - trusts, bequests, donations, endowments and other grants, (c) if any;
 - (d) all other sums received by the Vishwa Vidyalaya.
- (3) The Vishwa Vidyalaya Fund shall be kept in any schedule bank as defined in the Reserve Bank of India Act, 1934 (No.2 of 1934), or such other bank as may be approved by the Reserve Bank of India or invested in securities authorised by the Indian Trust Act, 1882 (No.2 of 1882), at the discretion of the Board.
- (4) Nothing in this section shall in any way affect any obligations accepted by or imposed upon the Vishwa Vidyalaya by any declaration of trust executed by or on behalf of the Vishwa Vidyalaya for the Administration of any trust.

35. The Vishwa Vidyalaya Fund shall be applicable to the following objects:-

Objects to which Vishwa Vidyalaya Fund may be applied.

- (a) to the repayment of debts incurred by the Vishwa Vidyalaya for the purposes of the Act and the Statutes, and the Regulations made thereunder:
- (b) to the expenses of any suit or proceedings to which the Vishwa Vidyalaya is a party;
- to the payment of the salaries and allowances of the officers and (c) servants of the Vishwa Vidyalaya, members of the teaching staff and the establishment employed in the colleges and the departments of Vishwa Vidyalaya for and in furtherance of the purposes of this Act, and the Statutes, and the Regulations made there under and to the payment of pension or any provident Fund contribution to any such officers and servants, members of the teaching staff or the members of such establishments;

- (d) to the payment of the travelling and other allowances of the members of the Board and the Academic Council and any other authority of the Vishwa Vidyalaya or the members of any Committee appointed by any of the authorities of the Vishwa Vidyalaya in pursuance of any provision of the Act, and the Statutes, and the regulation made there under;
- (e) to the payment of fellowships, scholarships, studentships and other awards to students;
- (f) to the upkeep of colleges, departments, residence and hostels established by the Vishwa Vidyalaya;
- (g) to the payment of the cost of audit of the Vishwa Vidyalaya Fund;
- (h) to the payment of any expense incurred by the Vishwa Vidyalaya in carrying out the provisions of this Act, and the Statutes, and the Regulations made there under; and
- (i) to the payment of any other expense, not specified in any of the preceding clauses declared by the Board to be the expense for the purpose of the Vishwa Vidyalaya.

CHAPTER - VI

STATUTES AND REGULATIONS

- 36. Subject to the provisions of this Act, the statutes may provide for all or <u>Statutes</u>. any of the following matters, namely:-
 - (i) the constitution, powers and duties of authorities of the Vishwa Vidyalaya;
 - (ii) the manner of election or appointment and term of office of the members of the authorities referred to in clause(1),including the continuance or retirement in the office of the first members, and filling of vacancies of members and all other matters relating to those bodies for which it may be necessary or desirable to provide;
 - (iii) allowances payable to the members of the Board;
 - (iv) emoluments and conditions of service of the Vice-Chancellor, and his powers;
 - (v) appointment of Comptroller, Registrar, Dean of Faculties, Dean of Student Welfare, Director of Research Services, Director of Extension Services and other officers of the Vishwa Vidyalaya, their powers and duties and the emoluments, terms and conditions of their service;
 - (vi) the Contribution of a pension or provident fund and the establishment of an Insurance Scheme for the benefit of the officers, teachers, and other employees of the Vishwa Vidyalaya;
 - (vii) the holding of convocation to confer degrees;
 - (viii) conferment of honorary degrees and other academic distinctions;

- (ix) the withdrawal of degrees, diplomas, certificates and other academic distinctions;
- (x) the establishment amalgamation, sub-division and abolition of Faculties:
- (xi) the establishment and abolition of departments of teaching in Faculties:
- (xii) the establishment and abolition of hostels maintained by the Vishwa Vidyalaya;
- (xiii) qualifications, classification and mode of appointment of teachers of the Vishwa Vidyalaya;
- (xiv) the administration of endowments, and the institution and conditions of award of fellowships, scholarships, studentships, exhibitions, bursaries, medals, prizes and other award;
- (xv) the maintenance of a register of registered graduates;
- (xvi) the admission of students of the Vishwa Vidyalaya and their enrolment and continuance as such;
- (xvii) the fees that may be charged by the Vishwa Vidyalaya for any purpose;
- (xviii) the courses of study to be laid down for all degrees, diplomas and certificates of the Vishwa Vidyalaya;
- (xix) the degrees, diplomas, certificates and other academic distinctions to be awarded by the Vishwa Vidyalaya, the qualifications for the same, and the steps to be taken relating to the granting and obtaining of the same;
- (xx) laying down conditions for conferral of degrees and other academic distinctions for research;
- (xxi) the maintenance of discipline among the students of the Vishwa Vidyalaya;
- (xxii) the conditions of residence of the students of the Vishwa Vidyalaya and the levy of fees for residence in hostels;
- (xxiii) the recognition and management of hostels not maintained by the Vishwa Vidyalaya;
- (xxiv) the special arrangements, if any, which may be made for the residence, discipline and teaching of women students, and prescribing for them special courses of study;
- (xxv) the management of colleges and other institutions founded or maintained by the Vishwa Vidyalaya;
- (xxvi) constitution of a Selection Committee for appointment of teachers;
- (xxvii) number, qualifications and conditions of appointment including pay scales and other emoluments of teachers of the Vishwa Vidyalaya;
- (xxviii) the duties of teachers of the Vishwa Vidyalaya;
- (xxix) the date on or before which the annual report shall be submitted to the Board:
- (xxx) the mode of execution of contracts or agreements by or on behalf of the Vishwa Vidyalaya; and
- (xxxi) all other matters which by this Act are to be or may be provided for by the Statutes.

(1) The first Statutes with regard to matters set out in section 36 shall be made by the State Government and a copy thereof shall be laid on the Table of the Legislative Assembly for fourteen days and they shall be subject to such additions and alterations as may be agreed to by the Legislative Assembly but without prejudice to the validity of anything previously done thereunder.

37.

Statutes how made.

- (2) The Board may from time to time make new or additional Statutes and may amend or repeal the Statutes in the manner hereinafter in this section provided.
- (3) The Academic Council may propose to the Board the draft of any new Statute or amendment of any existing Statutes to be passed by the Board and such draft shall be considered by the Board at its next meeting;

Provided that the Academic Council shall not propose the draft of any Statutes or of any amendment of a Statute affecting the statute, power or constitution of any existing authority of the Vishwa Vidyalaya until such authority has been given an opportunity to express its opinion upon the proposal and any opinion so expressed shall be considered by the Board.

- (4) The Board may approve any such draft as is referred to in sub-section(3) and pass the Statute or reject it or return it to the Academic Council for reconsideration, either in whole or in part, together with any amendments which it may suggest.
- (5) Any member of the Board may propose to the Board, the draft of any new Statute or amendment to existing Statute and the Board may either accept or reject the proposal if it relates to a matter not falling within the purview of the Academic Council. In case such draft relates to a matter within the purview of the Academic Council, the Board shall refer it for consideration to the Academic Council, which may either report to the Board that it does not approve the proposal, which shall then be deemed to have been rejected by the Board, or submit the draft to the Board in such form as the Academic Council may approve, and the provisions of this section shall apply in the case of a draft so submitted as they apply in the case of a draft proposed to the Board by the Academic Council.
- (6) A new Statute or addition to the Statutes or any amendment or repeal of a Statute shall require the previous approval of the Chancellor who may sanction, disallow or remit it for further consideration.

- The authorities and other bodies of the Vishwa Vidyalaya may Regulations. make Regulations consistent with this Act and the Statutes:
 - laying down the number of members required to form a (a) quorum and the procedure to be observed at the meetings;
 - (b) providing for all matters which by this Act, and the Statutes are to be provided for by the Regulations; and
 - Providing for any other matters solely concerning such (c) authorities and bodies and not provided for by this Act and the Statutes.
 - (2) Every authority of the Vishwa Vidyalaya shall make regulations providing for the giving of notice to the members of such authority of the dates of meetings and of the business to be considered at meetings and for the keeping of a record of the proceedings of meetings.
 - (3) The Board may direct the amendment, in such manner as it may specify, or any Regulations made under this section on the annulment of any Regulations made under sub-section (1) by any authority of the Vishwa Vidyalaya.
 - The Academic Council may, subject to the provisions of the (4) Statutes, make Regulations providing for courses of study for the various examinations and degrees of the Vishwa Vidyalaya after receiving drafts of the same from the Faculty concerned,
 - The Academic Council may either approve or reject or alter the *(5) draft received from the Faculty or return it to the Faculty for further consideration together with its own suggestions.

CHAPTER - VII ANNUAL REPORTS AND ACCOUNTS.ETC

** 39. The annual report of the Vishwa Vidyalaya shall be prepared under the Annual direction of the Board and shall be submitted to the Court on/or before such date as may be prescribed by the Statutes and shall be considered by the Court at its annual meeting. The Court may pass a resolution thereon and communicate the same to the Board. Such annual report as approved by the Court shall be submitted to the Kuladhipati and the State Government and shall be placed before the State Legislature.

O.P. LODHI

Report.

Accounts and

Audit.

40. (1) The a

- (1) The annual Accounts and balance sheet of the Vishwa Vidyalaya shall be prepared by the Comptroller under the direction of the Vice-Chancellor and all moneys accruing to or received by the Vishwa Vidyalaya from whatever source and all amounts disbursed or paid shall be entered in the accounts.
- *** (2) The accounts and balance sheet shall be submitted by the Board to the Court and the Court shall at its annual meeting consider and pass a resolution and communicate the same to the Board and, thereafter the same shall be submitted to the State Government which shall cause an audit to be carried out by such person as it may direct.
 - (3) The accounts when audited shall be printed and copies thereof shall, together with the copies of the Audit Report, be submitted by the Vice-Chancellor to the Board which shall forward them to the State Government with such comments as may be deemed necessary. The audit report with comments of the Board shall be Placed before the State Legislature.
- * Substituted vide Section 13 of the JNKVV (Amendment) Act, 1985.(No.19 of 1985).
- ** Section 39 substituted vide Section 14 of the JNKVV (Amendment) Act,1985 (No.19 of 1985).
- *** Sub-section (2) substituted vide section 15 of the JNKVV (Amendment) Act,1985 (No.19 of 1985).

(No.19 of 1985) amendment Act came into force on 1.9.1985.

CHAPTER - VIII

SUPPLEMENTARY PROVISIONS

41. If any question arises regarding the interpretation of any provision of Disputes as to this Act or of any Statute, or regulation or as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the Vishwa Vidyalaya the matter shall be referred to the Chancellor whose decision thereon shall be final:

constitution of Vishwa Vidyalaya Authorities and Bodies.

Provided that before taking any such decision the Chancellor shall give the person or persons affected thereby a reasonable opportunity of being heard.

Explanation- In this section, the expression "body" includes any committee constituted by or under the Act.

42. Where any authority of the Vishwa Vidyalaya is given power by this Act Constitution of or the Statutes to appoint committees, such committees shall, save as otherwise provided, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may think fit.

Committees.

43. Save as otherwise provided in this Act, all casual vacancies among the members other than ex-officio members of any authority or other body of the Vishwa Vidyalaya shall be filled, as soon as conveniently may be, by the person or body who appointed, elected or co-opted the member whose place has become vacant, and the person appointed, elected or co-opted to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member.

Filling of Casual Vacancies.

No act of the Vishwa Vidyalaya or any authority or other body thereof Vacancy etc. 44. shall be invalid merely by reason of:-

not to

(a) any vacancy in, or defect in the constitution of; or invalidate

(b) any defect in the election, nomination or appointment of a person acting as a member thereof; or

proceedings.

(c) any irregularity in its procedure not affecting the merits of the case.

- 45. (1) Every salaried officer and teacher of the Vishwa Vidyalaya shall be Conditions of appointed under a written contract which shall be lodged with the service. Vice-Chancellor and a copy thereof furnished to the officer or teacher concerned.

 - No such officer or teacher as is referred to in sub-section (1) (2) shall be offered nor shall he accept any remuneration for any work in or outside the Vishwa Vidyalaya except as may be provided by the Statutes.
 - Any dispute arising out of a contract between the Vishwa Vidyalaya (3) and any of its officers or teachers shall, at the request of officer or the teacher concerned or at the instance of the Vishwa Vidyalaya be referred by the Chancellor to a tribunal of arbitration consisting of one member appointed by the Board, one nominated by the officer or teacher concerned and umpire appointed by the Chancellor, and the decision of the tribunal shall be final and no suit shall lie in any civil court in respect of the matters decided by the Tribunal.
 - (4) Every request under sub-section (3) shall be deemed to be a submission to arbitration upon the terms of this section within the meaning of the Arbitration Act, 1940 (No.10 of 1940) and all the provisions of that Act, with the exception of section 3 thereof, shall apply accordingly.
- The Vishwa Vidyalaya shall constitute for the benefit of its Pension and 46. (1)officers, teachers, clerical staff and employees in such manner and subject to such conditions as may be prescribed by the Statutes, such pension, insurance and provident fund it may deem fit.

Provident Fund.

- (2) Where any such provident fund has been so constituted, the Chancellor may declare that the provisions of the Provident Fund Act, 1925 (No.19 of 1925), shall apply to such fund as if it were a Government Provident Fund.
- All acts and orders in good faith done and passed by the Vishwa Vidyalaya 47. shall be final and no suit shall be instituted or damage claimed for anything done or committed in pursuance of the Act, Statutes and Regulations.

Protection of acts and orders.

- 48. (Omitted) ..Extraordinary Power of first Vice-Chancellor.
- 49. No person shall be appointed by the Board as a salaried teacher of the Appointment Vishwa Vidyalaya, except on the recommediation of a Selection of teacher by Committee constituted for the purpose in accordance with the Board. provisions of the Statutes.
- 50. The Payment of salaries to the teachers of the Vishwa Vidyalaya, shall <u>Salaries of</u> be in accordance with the scales fixed by Statute with prior approval of <u>Teachers</u>. the State Government.
- Whenever any person becomes a member of any authority by virtue of the office held by him he shall forthwith cease to be a member of such authority if he ceases to hold such office before the expiry of the term of his membership:

Term of office of member of authority of Vishwa Vidyalaya.

Provided that he shall not be deemed to have ceased to hold his office merely by reason of his proceeding on leave for a period not exceeding four months.

- (2) Whenever any person becomes a member of any authority, as a representative of another body, whether of this Vishwa Vidyalaya or not, he shall cease to be a member of such authority if before the expiry of his term he ceases to be a member of the body by which he was nominated, appointed or elected.
- 52. (1) Any member, other than an ex-officio member of the Board, the Academic Council or any other Vishwa Vidyalaya Authority or Council or any Dean of a Faculty, may resign by letter addressed to the Registrar, and the resignation shall take effect as soon as the letter is received by the Registrar.

Resignation of member or officer of Vishwa Vidyalaya.

- (2) Any officer of the Vishwa Vidyalaya whether salaried or otherwise other than a Dean, may resign his office by letter addressed to the Registrar. Such resignation shall take effect from the date on which the same is accepted by the authority competent to fill the vacancy or on the expiry of three months from the date of the receipt by the Registrar, whichever is earlier.
- * Section 48 omitted vide Section 16 of the JNKVV (Amendment) Act, 1985 (No.-19 of 1985).

Amendment Act came into force on 01.09.1985.

*53. The Kuladhipati may on the request of the Board remove any person Removal from from the membership of any authority, including the Board, of the Vishwa membership

Vidyalaya upon the ground that such person has been convicted of any offence involving moral turpitude:

authority or

Provided that no order for removal shall be passed against any

Provided that no order for removal shall be passed against any

Vishwa

Provided that no order for removal shall be passed against any

Vishwa

Vidyalaya.

Provided further that nothing in this section shall apply where the person concerned is a member in his capacity as a member of the Legislative Assembly of the State.

- 54. (1) If any difficulty arises in giving effect to the provisions of this Removal of

 Act, the State Government may, by order, do any thing not difficulties.

 inconsistent with the provisions of this Act which appears to be

 necessary or expedient for the purpose of removing the difficulty.
 - (2) No order made under sub-section (1) shall be questioned in any court of law on the ground that no difficulty as is referred to in the said sub-section existed or was required to be removed.
- * Section 53 substituted vide Section 17 of the JNKVV(Amendment)Act,1985(No.19 of 1985). Amendment Act came into force on 1.9.1985.

O.P. LODHI

【Contd:...39...

*55. (1) As from such date as the State Government may, by notification, specify in this behalf all Government colleges imparting instruction in agriculture and Veterinary Science and animal husbandry for bachelor's degree or above and all research stations within the areas specified in sub-section(1) of section 6 which are operated for carrying out research in agriculture and allied sciences together with lands, hostels other buildings, furniture, Library books, laboratories, stores, instruments, apparatus, appliences and equipments and livestocks belonging to such colleges and stations and the budget programme made for them shall be transferred to and vest in the Vishwa Vidyalaya.

Transfer of property and personnel.

- **(2) On end from the date of transfer of any college or research station under sub-section(1) the following consequences shall ensue, namely:-
 - ***(a) the Government employees-
 - (i) who were working in or were attached to the colleges or research stations in the said date; or
 - (ii) who but for their temporary absence from such colleges or research stations on account of any cause would have been working in or remained attached thereto on the said date;

shall become the employees of the Vishwa Vidyalaya and shall be deemed to be absorbed in the service of the Vishwa Vidyalaya with effect from the expiry of a period of two years from the said date (hereinafter in this sub-section referred to as the aforesaid period) and shall thereafter be governed by the terms and conditions governing the said services under the Vishwa Vidyalaya ,unless within the aforesaid period.

- **** (i) any Government employee opts for reversion to his services under the State Government or
 - (ii) the State Government recalls the Government employee from the said service under the Vishwa Vidyalaya:

Provided that-

(i) the terms and conditions offered by the Vishwa Vidyalaya to such employees consequent on their absorption in the service of the Vishwa Vidyalaya shall not be less favourable than those applicable to such employees immediately before the said date, and

(*,**,***,**** - Please see at page No.41)

- (ii) the Vishwa Vidyalaya shall not require any such employee to accept provident fund benefits under any scheme prepared by it in lieu of pensionary benefits, if any, available to him under the Government unless he is given a rasonable opportunity of exercising his option in that behalf;
- during the aforesaid period the Government employees referred to in clause (a) shall be treated as on deputation to the Vishwa Vidyalaya on such foreign service conditions as may be determined by the State Government in consultation with the Board:

Provided that no deputation allowance shall be payable to the Government employee under this clause.

- *(b) any right, privilege, obligation or liability acquired, accured or incurred by the State Government in respect of the college or research station, as the case may be, shall be deemed to be the right ,privilege, obligation or liability acquired, accrued or incurred by the Vishwa Vidyalaya;
- *(c) any contract entered into by the State Government in respect of the college or research station, as the case may be, shall be deemed to be a contract entered into by the Vishwa Vidyalaya.
 - (3) See at page No.42
- * Sub-section (1) and clauses (a), (b) and (c) of Sub-section (2) of Section 55 amended vide Section 3 of the JNKVV (Amendment) Act, 1965 (No.3 of 1965). Published in M.P. Gazette (Extraordinary) dt. 25.2.1965. The amendments made vide this Amendment Act shall be deemed to have formed part of the Principal Act from the date of its commencement.
- ** Sub-Section (1) of Section 55 Amended vide Section 58 of the M.P. Act No.20 of 1987 viz, the I.G.K.V.V. Act, 1987- published in the M.P. Gazette (Extraordinary) dtd.15.4.1987. This Amendment Act came into force from the date of its commencement.
- *** The whole clause (a) of Sub-section (2) of Section 55 substituted vide Section 3 of the JNKVV (Amendment) Act, 1965 (No.24 of 1965) published in the M.P. Gazettee (Extraordinary) dtd.1.10.1965 and the same shall be deemed to have formed part of the Principal Act from the date of its commencement.
- **** Proviso (i) to clause (a) of Sub-section (2) of Section 55 further substituted vide Section 13 of the JNKVV (Amendment) Act, 1985 (No.19 of 1985). This Amendment Act came into force on 1.9.1985.
 - (3) Nothing in this section shall be deemed to authorise the Vishwa Vidyalaya to sell, lease, exchange or otherwise dispose of any land or building of any college or research station, transferred to the Vishwa Vidyalaya under sub-section (1) except with the prior concurrence of the State Government.

कृषि विभाग

Bhopal, the 22nd September, 1964

No.6857-7363-XIV-I- In exercise of the powers conferred by sub-section (2) of Section 1 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya Act, 1963 (No.12 of 1963), the State Government hereby appoint the First day of October, 1964, as the date on which the said Act shall come into force.

क्र. 6857.7363 चौदह (1) — दि जवाहरलाल नेहरू कृषि विश्वविद्यालय एक्ट, 1963 (जवाहरलाल नेहरू कृषि विश्वविद्यालय एक्ट, 1963) (जवाहरलाल नेहरू कृषि विश्वविद्यालय अधिनियम, 1963) (क्रमांक 12 सन् 1963) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद द्वारा अक्टूबर, सन् 1964 के प्रथम दिन को, उस दिनांक के रूप में नियत करता हैं, जिसको कि उक्त अधिनियम प्रवृत्त होगा ।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

सुन्दरलाल वर्मा, सचिव

MADHYA PRADESH GAZETEE EXTRAORDINARY dt.1.10.1964

RAJ BHAWAN, BHOPAL

No.3714-G.S. In exercise of the powers conferred by sub-section (1) of Section 15 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya Act, 1963 (No.12 of 1963) I, H.V. Pataskar, Chancellor of Jawaharlal Nehru Krishi Vishwa Vidyalaya, hereby appoint Dr. J.S. Patel to be the first Vice-Chancellor of the said Vishwa Vidyalaya.

Sd/-

(H.V. PATASKAR)

CHANCELLOR

The Jawaharlal Nehru Krishi Vishwa Vidyalaya

मध्यप्रदेश राजपत्र **(असाधारण)** प्राधिकार से प्रकाशित

क्रमांक (166) भोपाल शनिवार, दिनांक 28 नवम्बर, 1964 अग्रहायण 7, शके, 1886

कृषि विभाग

Bhopal, the 28th November, 1964 – Agrahayana 7, 1986

No.-8743-8604-XIV-1 – In exercise of the powers conferred by clause (a) of sub-section (3) of section 6 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya Act 1963 (12 of 1963), the State Government hereby specifies the 1st day of December, 1964 as the date for purposes of the said sub-section.

क्रमांक-8743-8604-चौदह-1-जवाहरलाल नेहरू कृषि विश्वविद्यालय एक्ट, 1963 (क्रमांक-12 सन् 1963) की धारा 6 की उपधारा (3) के खण्ड (ए) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन एतद द्वारा दिनांक 1 सितम्बर, सन् 1964 को उक्त उपधारा के प्रयोजनार्थ दिनांक के रूप में उल्लिखित करता हैं।

No.-8745-8425-XIV-I- In exercise of the power conferred by sub-section (1) of section 55 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya Act 1963 (12 of 1963), the State Government hereby specifies the 1st Day of December 1964 as the date for purposes of the said sub-section.

क्रमांक—8745—8425—चौदह—1—जवाहरलाल नेहरू कृषि विश्वविद्यालय एक्ट, 1963 (क्रमांक—12 सन् 1963) की धारा 55 की उपधारा (1) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन एतद् द्वारा दिनांक 1 दिसम्बर, सन् 1964 को उक्त उपधारा के प्रयोजनार्थ दिनांक के रूप में उल्लिखित करता हैं।

> मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार, हस्ता०/— (टी.सी.आर. मेनन), उपसचिव

(Extract copy)

MADHYA PRADESH ACT NO.19 OF 1985

THE JAWAHARLAL NEHRU KRISHI VISHWA VIDYALAYA (AMENDMENT) ACT, 1985

(Received the assent of the Governor on the 29th August 1985, first published in the Madhya Pradesh assent Gazette (Extraordinary)" dated the 31st August, 1985)

An Act further to amend the Jawaharlal Nehru Krishi Vishwa Vidyalaya Act. 1963.

Be it enacted by the Madhya Pradesh Legislature in the Thirty-Sixth Year of the Republic of India as follows:-

This Act may be callled the Jawaharlal Nehru Krishi Vishwa Short title and 1. (1) Vidyalaya (Amendment) Act, 1985.

commence-

ment.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

X X X

19. As from the date of commencement of this Act, the following Transitory consequences shall, ensue provisions.

- the Board constituted under Section 25 of the Principal (i) Act, immediately before such commencement shall cease to exist;
- (ii) the functions of the Board shall, until the Board is reconstituted be carried on by such person or a committee of persons as the Kuladhipati may appoint in that behalf.

मध्यप्रदेश राजपत्र (असाधारण) दिनांक 31 अगस्त, 1985 (पृष्ठ क्र.-1776) कृषि विभाग

भोपाल, दिनांक 31 अगस्त, 1985.

क्र—.बी—16—138—81—चौदह—2———जवाहरलाल नेहरू कृषि विश्वविद्यालय (संशोधन) अधिनियम, 1985 (क्रमांक 19 सन् 1985) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार एतद् द्वारा, तारीख 1 सितम्बर, 1985 को उस तारीख के रूप में नियत करती है जिसकों कि उक्त अधिनियम प्रवृत्त होगा ।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

हस्ता०/-

(आर. तांडेकर)

उपसचिव

भोपाल, दिनांक 31 असस्त, 1985

भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में कृषि विभाग की अधिसूचना क़-बी-16-138-81-चौदह-2 दिनांक 31 अगस्त 1985 का अग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद् द्वारा प्रकाशित किया जाता हैं।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

हस्ता०/-

(आर. तांडेकर)

उपसचिव

Bhopal, the 31st August 1985

No.B.16-138-81-XIV-2.- In exercise of the powers conferred by sub-section (2) of Section 1 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya (Amendment), Act 1985 (No.19 of 1985) the State Government hereby appoints the 1st day of September, 1985 as the date on which the said Act shall come into force.

By order and in the name of the Governor of Madhya Pradesh,

R.TANDEKAR,

Deputy Secretary.

(MONOGRAM)

Governor's Secretariat, Raj Bhavan, Bhopal - 3.

Dated the 13th September, 1985.

DEPUTY SECRETARY TO THE GOVERNOR MADHYA PRADESH

NOTIFICATION

No.12-1/U.A-II(E)/85/5139: In exercise of the powers conferred under sub-section (ii) of Section 19 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya (Amendment) Act, 1985 (No.19 of 1985), the Kuladhipati is hereby pleased to constitute a committee of the following persons to carry on the functions of the Board of Management until the Board is reconstituted under Section 10 of the said Act:-

- (1) The Kulpati, Jawaharlal Nehru Krishi Vishwa Vidyalaya, Jabalpur.
- (2) The Principal, Secretary to Government, Madhya Pradesh Agriculture Department, Bhopal.
- (3) The Secretary to Government, Madhya Pradesh, Finance Department, Bhopal.
- (4) The Secretary to Government, Madhya Pradesh, Veterinary Services/Fisheries/Dairy Development Department, Bhopal.
- (5) The Director General of I.C.A.R., New Delhi or his nominee.

By order of the Kuladhipati, Jawaharlal Nehru Krishi Vishwa Vidyalaya Sd/-

(Mohan Gupta)

Deputy Secretary to the Governor, Madhya Pradesh

Three more members appointed on this Committee. Please see Chancellor's notification No.12-1/U.A.II(E)/85/2456 dated 24.4.1986 (enclosed).

🧱 O.P. LODHI 🖫

Contd :....46 ...

Governor's Secretariat, Raj Bhavan, Bhopal-3

(MONOGRAM)

DEPUTY SECRETARY TO THE GOVERNOR

MADHYAPRADESH

NOTIFICATION

No.12-1/U.A.II(E)/85/2456: In exercise of the Powers conferred by Clause (ii) of Section 18 of the Jawaharlal Nehru Krishi Vishwa Vidyalaya (Amendment) Act, 1985 (No.19 of 1985), the Kuladhipati hereby:-

- (i) appoints the following persons to be the members of the Committee appointed under the said clause vide Governor's Notification No.12-1/U.A.II(E)/85/5139. dated the 13th September,1985, namely:-
 - (1) Shri Ram Krishna Kusumaria,
 - (2) Shri Prabhu Dayal Gehlot and
 - (3) Shri Bhavanilal Verma, and
- (ii) for the said purposes makes the following amendment in the said notification, namely:-

AMENDMENT

In the said notification after serial number 5 and entries relating there to the following serial numbers and the entries shall be added namely:-

- (1) Shri Ram Krishna Kusumaria,
- (2) Shri Prabhu Dayal Gehlot
- (3) Shri Bhavanilal Verma.

By order of the Kuladhipati, Jawaharlal Nehru Krishi Vishwa Vidyalaya Sd/-

(S.L.Kalia)

Deputy Secretary to the Governor, Madhya Pradesh.

मध्यप्रदेश अधिनियम क्रमांक १९ सन् २०१२

जवाहरलाल नेहरू कृषि विश्वविद्यालय (संशोधन) अधिनियम, २०१२

[दिनांक 25 अप्रैल, 2012 को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक 27 अप्रैल, 2012 को प्रथम बार प्रकाशित की गईं.]

जवाहरलाल नेहरू कृषि विश्वविद्यालय अधिनियम, १९६३ को और संशोधित करने हेतु अधिनियम

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :--

संक्षिप्त नाम और प्रारंभ. १. (१) इस अधिनियम का संक्षिप्त नाम जवाहरलाल नेहरू कृषि विश्वविद्यालय (संशोधन) अधिनियम, २०१२ है.

(२) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा.

धारा २० का संशोधनः २. जवाहरलाल नेहरू कृषि विश्वविद्यालय अधिनियम, १९६३ (क्र. १२ सन् १९६३) की धारा २० में, शब्द, अंक, अक्षर तथा कोष्ठक "वह मध्यप्रदेश विश्वविद्यालय अधिनियम, १९७३ (क्रमांक २२ सन् १९७३) की धारा १५-ग के अधीन गठित राज्य विश्वविद्यालय सेवा का सदस्य होगा", के स्थान पर, शब्द "वह किसान कल्याण तथा कृषि विकास संचालनालय के अपर संचालक से अनिम्न पद श्रेणी का कोई अधिकारी होगा" स्थापित किये जाएं.

भोपाल, दिनांक 27 अप्रैल 2012

क्र. 2612-165-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, जवाहरलाल नेहरू कृषि विश्वविद्यालय (संशोधन) अधिनियम, 2012 (क्रमांक 19 सन् 2012) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यव्रदेश के राज्यपाल के नाम से तथा आदेशानुसार, राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT No. 19 of 2012.

THE JAWAHARLAL NEHRU KRISHI VISHWAVIDYA LAYA (SANSHODHAN) ADHINIYAM, 2012.

[Received the assent of the Governor on the 25th April, 2012; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 27th April, 2012.]

An Act further to amend the Jawaharlal Nehru Krishi Vishwavidyalaya Act, 1963.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-third year of the Republic of India as follows:—

Short title and Commencement.

- I. (1) This Act may be called the Jawaharlal Nehru Krishi Vishwavidyalaya (Sanshodhan). Adhiniyam, 2012.
 - (2) It shall come into force on the date of its publication in the official Gazette.

Amendment of Section 20. 2. In Section 20 of the Jawaharlal Nehru Krishi Vishwavidyalaya Act, 1963 (No. 12 of 1963), for the words, figures, letter and bracket "he shall be a member of the State University Service constituted under section 15-C of the Madhya Pradesh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973)", the words "he shall be an officer not below the rank of Additional Director of Directorate of Farmer Welfare and Agriculture Development" shall be substituted.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2012.

JAWAHARLAL NEHRU KRISHI VISHWA VIDYALAYA, JABALPUR (M.P.)

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No.Conf. 2012	Dated: 09 2015.
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NOTIFICATION

As per approval of the Hon'ble Governor of Madhya Pradesh and publication of the same in M.P. Gazette dated 16^{th} May, 2011, the following clause A = (10.42) and (3) has a been added included in clause No. - 07 of J.N.K.V.V. Act. 1953: -

- Every person desired of establishing any college for instructions teaching and training in Agriculture and allied Science within the jurisdiction of the University shall make an application containing detail information to the State Government or such authority as the State Government my, by order, specify, for grant of permission to establish and administer or run such college."
 - (2) On receipt of application, the State Government of the authority specified by it, shall, after making such enquiry as it may deem fit, grant permission subject to such terms and conditions, if any, as it may deem fit to impose.
 - (3) Every college as established after obtaining permission shall be affiliated to the university and such college shall be admitted to the privileges of the University under the provisions of the Acti.

Consequent upon the above added untiluded the existing clause No.-7 of JN.R.V.V. Apr. 1963 shall stand modified apporaingly.

The above added included shall come in to force wielf. In "May, 1911.

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Dated : 12 19 2015.

Copy forwarded for information and necessary action to : -

- 1. The Principal Secretary, M.P. Government, Farmer Welfare and Agriculture Development, Bhopal (M.P.).
- 2. The Joint Director (E.T.). Farmer Welfare and Agriculture Development, Baspai (M.P.)
- 3. The Director, Instruction Director Research Director Extension Director Farms, J.N.K.V.V., Jabalpur.
- 4. The Dean, Faculty of Agriculture Agril, Engineering Dean Student Welfare Executive Engineer, J.N.K.V.V., Jabalpur.
- 5. The Comptroller, J.N.K.V.V., Jabalpur,
- 6. The Dy. Registrar (Admn.) Dy. Comptroller, J.N.K.V.V., Jabalpur,
- The Assistant Registrar (General), INKNN, Jabalpur,
- 8. The Le Information Public Relation Officer, J.N.K.V.V., Jabalpur,
- 9. All Section Officers. J.N.K.V.V., Jababur.

REGISTRAR